

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 930/2003

New Delhi, this the 29th day of April, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Bharat Bhushan Srivastava
S/o Late Shri G.R.Srivastava
R/o A-279, Surya Nagar
Ghaziabad - 201 011.

...Applicant
(By Advocate Sh. Gyan Prakash)

V E R S U S

1. Union of India through
Secretary to the Govt. of India
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi - 110 011.
2. Director General of Health Services
Directorate of Health Services
Nirman Bhawan, New Delhi - 110 011.
3. Director (CGHS)
Central Govt. Health Scheme
Nirman Bhawan, New Delhi - 110 011.

...Respondents

O R D E R (ORAL)

By Shri Shanker Raju,

Claim of the applicant in this OA is for medical reimbursement for actual expanses incurred which is squarely covered by the decision of the Delhi High Court in CW No. 4305/2001 decided on 5-4-2002 in V.K.Gupta Vs. UOI & Anr.--- Applicant through his representation dated 15-9-2002 sought extension of the benefit of the aforesaid judgement for re-examination for reimbursement of the actual cost. Representation preferred is yet to be disposed of.

2. In the circumstances, ends of justice would be duly met if the present OA is disposed of with the directions to the respondents to treat this OA as a supplementary representation and decide the claim of the applicant for full reimbursement by a

(1)

detailed and speaking order within two months from the date of receipt of a copy of this order in the light of the decision of V.K.Gupta's case (supra). Ordered accordingly.

3. Copy of this order along with the copy of the OA be sent to the respondents.

S. Raju

(SHANKER RAJU)
MEMBER (J)

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